

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.415
CP/208/ND/2023

IN THE MATTER OF:

Tej Karan Bajaj	...	Applicant
Versus		
Ansal Properties And Infrastructure Limited	...	Respondent

under Section 73 (4).

Order delivered on 01.05.2024

Coram:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner	: Mr. Ashok Sachdeva, Authorized Representative
For the Respondent	: Mr. P. Nagesh, Senior Advocate, Mr. Abdul Sami, CS Ms. Mahima Shekhawat, Advocates

ORDER

Mr. Ashok Sachdeva, Authorized Representative on behalf of the Applicant and Mr. P. Nagesh, Learned Senior Counsel along with Ms. Mahima Shekhawat, are present physically. In this matter pleadings already completed. Mr. P. Nagesh, Learned Senior Counsel submitted that he has to appear before the Hon'ble NCLAT in a part heard matter and seek a short adjournment. Authorised representative made objection for adjournment. On the specific request made on behalf of Respondent, a final opportunity is granted to the Respondent to put forth their argument. If the Respondent is not coming forward to put forth their argument on **15.05.2024** the matter will be proceeded based on the available documents.

List the matter on **15.05.2024** at **11:00 am.**

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)